

in respect of All India Services officers is given below:—

Allocation of Officers		
	Punjab	Haryana
Indian Administrative Service	84	69
Indian Police Service	46	34
Indian Forest Service	7	5

VICTIMISATION AT BABISOLE COLLIERY

380 SHRI M V BHADRAM Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to state

(a) whether Government have received a letter from the All India Trade Union Congress in October, 1966 regarding the mass scale victimisation and harassment to the employees by the Management of the Babisole Colliery,

(b) whether any enquiry has been made by Government, and

(c) if so, what are its findings and what steps Government propose to take in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR EMPLOYMENT AND REHABILITATION (SHRI SHAH NAWAZ KHAN)

(a) Yes

(b) and (c) Most of the matters raised in the All India Trade Union Congress's letter relate to law and order and are in the hands of the police. However, the Central Industrial Relations Machinery is enquiring into matters within its competence

ACCIDENTS IN COAL MINES

381 SHRI YELLA REDDY Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to state

(a) the names of the coal mines where fatal accidents took place in 1965 and upto 30th October, 1966, and

(b) the number of persons killed in these accidents?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI SHAH NAWAZ KHAN)

(a) and (b) 342 fatal accidents took place during the period January, 1965 to the end of October, 1966. These accidents relate to 280 coal mines in the country and 661 persons were killed in all including 268 in the Dhori Colliery Disaster on 28-5-65. In 92.8 per cent of the accidents the number of persons killed was one.

PROSECUTION OF COLLIERIES

382 SHRI YELLA REDDY Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to state

(a) how many collieries have been prosecuted for non-payment of Profit sharing Bonus for 1964 under the Payment of Bonus Act of 1965, and

(b) what is the number of workers employed therein?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI SHAH NAWAZ KHAN)

(a) and (b) Payment of profit sharing bonus under the Payment of Bonus Act, 1965, for the accounting year 1964 has already been made by employers to about 90 per cent of the workers in the coal industry. The collieries which have not paid bonus to the remaining 10 per cent of the workers are mostly very small collieries and they have been issued show-cause notices for taking legal action against them.

MADHYA PRADESH GOVERNMENT'S REQUEST ON THE CHEMICAL ANALYSIS OF WHITE OIL PRODUCTS

383 SHRI V M CHORDIA
SHRI RAM SAHAI
RAJA SHANKAR PRATAP SINGH

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether any request has been received from the Government of

Madhya Pradesh to make available to them the complete chemical analysis of white oil products, the route and the alignment of the pipe lines which are being laid for carrying Naphtha from Barauni Oil Refinery to Kanpur and Koyal Oil refinery to Kota; and

(b) if so, whether a reply has since been sent to the Government of Madhya Pradesh; and what are the details thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI O. V. ALAGESAN): (a) Yes.

(b) The details are being collected and will be supplied to the Madhya Pradesh Government shortly.

कालेजों में छात्र संघों की स्थापना

384. श्री जगन्नाथ प्रसाद पहाड़िया :
श्री शान्तिलाल कोठारी :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या देश के सभी राज्यों में कालेजों में छात्र संघों की स्थापना को मान्यता दे दी गई है; और

(ख) यदि नहीं तो किन किन राज्यों में ऐसे संघों को स्थापित होने से रोका गया है ?

†[ESTABLISHMENT OF STUDENT UNIONS IN COLLEGES

384. SHRI JAGANNATH PRASAD PAHADIA:
SHRI SHANTILAL KOTHARI:

Will the Minister of EDUCATION be pleased to state:

(a) whether the establishment of the Student Unions has been recognised in the Colleges of all the States in the country; and

(b) if not, the names of the States where the establishment of such Unions has been withheld?]

शिक्षा मंत्रालय में उपमंत्री (श्री भक्त दर्शन) : (क) विद्यार्थी संघों को मान्यता देने का निर्णय करना प्रत्येक कालेज का अपना मामला है ।

(ख) उपर्युक्त (क) में उल्लिखित स्थिति को देखते हुये प्रश्न नहीं उठता ।

†[THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION (SHRI BHAKT DARSHAN): (a) The recognition of Student Unions is a matter for the individual colleges to decide.

(b) In view of the position stated in (a), the question does not arise.]

INDEFINITE CLOSING OF THE MAHAKALI COLLIERIES

385. SHRI B. D. KHOBARAGADE:
Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to state:

(a) whether it is a fact that the Mahakali Collieries, Chandrapur (Maharashtra) have been closed indefinitely since 27th September, 1966;

(b) whether it is a fact that the staff and the workers have not been paid wages for the last six months;

(c) whether any representation has been received by Government from the workers drawing their attention to these circumstances; and

(d) if so, what steps are being taken by Government in this matter?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI SHAH NAWAZ KHAN):
(a) Yes.

(b) Some workers have not been paid wages for different wage periods

(c) Yes.

(d) Necessary legal action for the recovery of due wages has been initiated.